

Pay	Rate of Allowance
A. Darjeeling	
Below Rs. 75	Rs. 7.50
Rs. 75 and above but below Rs. 100	Rs. 10.00
Rs. 100 and above but below Rs. 200 †	Rs. 15.00
Rs. 200 and above but below Rs. 500 ‡	7½% of pay
Rs. 500 and above.	Amount by which pay falls short of Rs. 536.42
B. Kasauli	
Below Rs. 75 †	Rs. 5.00
Rs. 75 and above but below 150	Rs. 7.50
Rs. 150 and above	Amount by which pay falls short of Rs. 156.50

The drawal of these allowances is subject to the conditions prescribed in the relevant Orders.

Audit Staff Associations, Kerala, Bombay and Simla

1648. Shri S. M. Banerjee: Will the Minister of Finance be pleased to state:

(a) whether recognition has since been restored to audit staff associations in Kerala, Bombay and Simla;

(b) if not, the reasons therefor; and

(c) steps taken by Government to get the recognition restored?

The Minister of Finance (Shri Morarji Desai): (a) No, Sir. The position indicated in reply to the Unstarred Question No. 2579, which was answered in the Lok Sabha on the 5th June, 1962, continues.

(b) The recognition of the associations has not so far been restored because the conditions laid down in the Central Civil Services (Recognition of Service Associations) Rules, 1952, are still to be fulfilled by them.

(c) The members of the staff of the respective offices have been informed

that the restoration of the recognition of the associations will be considered as and when the defects pointed out to them are remedied.

Declaration of Foreign Assets

1649. Shri S. M. Banerjee: Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question. No. 633 on 4th May, 1962 and state:

(a) whether some more persons have declared their foreign assets; and

(b) if so, the number of persons who declared their assets in foreign Banks in 1961 and upto 30th June, 1962?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) After the 12th November, 1961 the date prescribed for declaration of accounts in terms of the Notification, 33 accounts involving an amount of Rs. 6.9 lakhs have been declared to the Reserve Bank of India.

Arrears of Various Taxes

1650. Shri S. M. Banerjee: Will the Minister of Finance be pleased to state:

(a) total amount of Income Tax, Wealth and Gift Tax outstanding on 1-6-62 in Uttar Pradesh;

(b) Amount recovered in 1961; and

(c) Steps taken by Government to realise this arrear?

The Minister of Finance (Shri Morarji Desai): The effective arrears on 1-6-62 were:—

(Figures in thousands of Rs.)

(a) Income-tax	8,83,95
Wealth-tax.	11,98
Gift-tax	6
(b) Income-Tax	6,01,73
Wealth Tax	25,95
Gift Tax	4,14

(c) Income Tax

The following steps as laid down in the Income-tax Act, 1961 are taken to

collect the Income-tax dues from defaulters:—

(i) Levy of penalty under section 221(1) for non-payment of taxes in time;

(ii) Issue of certificate under section 222(1) to the Tax Recovery officer who on receipt of this, proceeds to recover the arrears of Tax;

(iii) Attachment of the defaulter's moveable properties by issue of distraint warrants in big cities, where there is provision for recovery of Municipal taxes in this manner;

(iv) Issue of a notice in writing under section 226(2) asking the disbursing officer to deduct the arrears of tax from the salary of the defaulter at the time of payment thereof if the defaulter happens to be a salaried employee; and

(v) The issue of notice in writing under section 226(3) asking any person from whom money is due or may become due to the defaulter, to pay to the Income-tax officer forthwith, arrears of tax mentioned in the notice.

Wealth Tax

Out of the effective arrears of Rs. 11,98,000, demand of Rs. 8,54,000 was kept in abeyance pending disposal of appeals, rectifications etc. In respect of the balance of Rs. 3,34,000 revenue recovery certificates have been issued to the Collectors concerned who are taking necessary steps to effect the recovery.

Gift Tax

Steps as provided in the Gift-tax Act, are being taken to recover the outstanding arrears.

Indian Engineers Trained in Germany

1051. { Shri B. K. Das;
Shri Subodh Hansda;
Shri S. C. Samanta;
Shri M. L. Dwivedi;

Will the Minister of Steel and Heavy Industries be pleased to state:

(a) how many of the Indian Engineers trained in Germany for the purpose of work in the Rourkela Steel Plant have been taken in service in the Plant;

(b) how many of them were employed in the particular jobs for which they were trained; and

(c) what are the reasons for their not being absorbed in the same type of work for which they were trained?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):
(a) 123

(b) All were absorbed in the particular jobs for which they were trained.

(c) does not arise.

माध्यमिक शिक्षा आयोग

{ श्री म० ला० द्विवेदी :
१६५२. { श्री स० च० सामन्त :
{ श्री सुबोध हंसदा :

क्या शिक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) माध्यमिक शिक्षा आयोग की इस सिफारिश पर कि ऐसे पाठ्यक्रम का निर्माण किया जाए जो माध्यमिक स्तर के विद्यार्थियों की योग्यता, अभिरुचि और वैयक्तिक गुणों के अनुरूप हो क्या कार्यवाही हो रही है और उसकी क्या प्रगति है ;

(ख) बहु-प्रयोजनीय स्कूलों की कार्य-विधि में सुधार करने और उनमें समन्वय करने की दिशा में राज्य क्षेत्र में योजनाओं की क्या व्यवस्था की जा रही है और सुधार के मूलभूत आधार क्या हैं ;

(ग) केन्द्रीय मन्त्रालय की ओर से राज्य सरकारों को इस दिशा में क्या सहायता दी जाएगी ; और

(घ) बहु-प्रयोजनीय स्कूलों की कुल संख्या क्या है और इनमें से आदर्श रूप कितने और कौन-कौन से स्कूल चुने जा रहे हैं ?